

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH P.

FRIDAY, THE 08TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9738 OF 2020

PETITIONER:-

BABU N.P., AGED 50 YEARS,
S/O NJARAMBILLYPADAMANABHAN,
KODANAD VILLAGE, KODANAD P.O.,
KURICHILAKODKARA, KUNNATHUNADTALUK,
ERNAKULAM DISTRICT.

BY ADVS. SRI. P.K.VARGHESE
SRI. P.P.BIJU

RESPONDENTS:-

1. THE SUPERINTENDENT OF POLICE,
ERNAKULAM RURAL,
OFFICE OF THE SUPERINTENDENT OF POLICE,
ALUVA, ERNAKULAM DISTRICT-683 101.
2. THE DEPUTY SUPERINTENDENT OF POLICE,
OFFICE OF THE DYSP, PERUMBAVOOR,
ERNAKULAM DISTRICT-683 552.
3. THE CIRCLE INSPECTOR OF POLICE,
POTHANIKAD POLICE STATION, POTHANIKAD P.O.,
ERNAKULAM DISTRICT. PIN-686 671.

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

ORDER

The learned Government Pleader to obtain instructions. Post on 12.05.2020.

The respondents shall not effect seizure of the petitioner's excavator till 12.05.2020.

**GOPINATH P.
JUDGE**

ncd

APPENDIX

PETITIONERS EXTS:

**EXT.P1 TRUE COPY OF THE TAX INVOICE DTD. 22.9.12
USED FROM INDIA TECHS LIMITED, KOCHI**

**EXT.P2 TRUE COPY OF THE FIR DTD. 10.4.2020 IN CRIME
NO. 277/2020 OF POTHANIKAD POLICE STATION.**

**EXT.P3 TRUE COPY OF THE DECISION NO. 13/276/2019
DTD.10.12.2019 TAKEN BY THE PANCHAYAT**

**EXT.P4 TRUE COPY OF THE COMPLAINT SUBMITTED BY THE
PETITIONER TO THE 1ST RESPONDENT**